

(b) whether the Ministry would consider to release the above balance amount of ₹ 5415.95 lakh for the purpose during the current Financial Year, 2016-17?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) A proposal for release of 2nd installment of ₹ 5415.95 lakhs for completion of fifteen Ashram Schools under the scheme of “Establishment of Ashram Schools in Tribal Sub- Plan Areas” has been received from Government of Odisha.

(b) The Government of Odisha has been requested to provide pending Utilization Certificate and physical progress report of previous funds released.

**Data on displaced tribals due to development projects**

1590. SHRIMATI SASIKALA PUSHPA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government is not maintaining data on number of tribals affected and displaced due to various development projects in tribal areas;

(b) whether Government does not feel that it is imperative on its part to keep the data handy in view of the increasing instances of diversion of tribal areas/ forest areas for developmental activities;

(c) whether Government will come forward to include maintenance of data on number of tribals affected and displaced due to various development projects in tribal areas as an important component in its National Tribal Policy; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) and (b) In so far as land related issues are concerned, the Ministry of Rural Development, Department of Land Resources (DoLR) is the nodal Ministry at the Centre, which plays a monitoring role in the field of rehabilitation and resettlement of displaced people. Land and its management fall under the exclusive legislative and administrative jurisdiction of States as provided under the Constitution of India (Seventh Schedule–List II (State List)–Entry No. (18). Therefore, State-wise details are not maintained Centrally. DoLR, under the supervision of the National Monitoring Committee, is responsible for collecting data regarding land acquisition and displacement covering ST families also. Further, the Ministry of Water Resources, River Development and Ganga Rejuvenation is the nodal Ministry for implementing irrigation and Water Resources Projects in the country.

(c) and (d) There is no National Tribal Policy as such in place at present.